

o.A. M. S. D. O.

(2)

(19)

22/4/96

Hon. Mr. V. K. Seth, A.M.

Hon. Mr. D. C. Karna, D.M.

None for applicant.

S. B. K. Shukla, learned counsel
for respondents has been granted
general adjournment.

Record shows that R.A. has
not been filed despite ample time
& opportunity, as the C.A. was filed
as early as July, 1981. On 5-2-96 also
no body put in appearance on behalf
of the applicant. Today also no one
appeared on behalf of the appli-
cant. There is also no request for
adjournment on behalf of the app-
licant. In the circumstances the o.A.
is dismissed for default of the
applicant.

On
copy of this order
prepared & kept in file
files
12/6/98

2

J
D.M.

V K
A.M.